

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. NO. 898/2002

NEW DELHI THIS 02ND DAY OF APRIL 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Kulvendra S/o Sh. Ram Kumar,  
R/o H No. 37, Vill. & PO: Barwala,  
Delhi - 110039
2. Vinod Kumar S/o Shri Shree Kishan,  
R/o Voll & PO: Bharthal,  
New Delhi

.....Applicants

(By Sh. U. Shrivastava, Advocate)

VERSUS

The Secretary,  
Department of Electronics,  
Electronics Niketan,  
6, CGO Complex,  
New Delhi

.....Respondents

O R D E R ( O R A L )

In this OA, the applicants, S/Sh. Kulvindra and Vinod Kumar seeks directions for considering their case for re-engagement as Staff Car Driver on daily wage basis, as they have been working with the respondents for considerably long time.

2. Heard Sh. U Shrivastava, learned counsel for applicant .

3. Both the applicants who were engaged on 31.3.1997, though initially for a period of 89 days, were continued upto 16.11.1997. They approached the Tribunal in OAs 2937 and 2936/97 respectively, which were disposed of on 25.8.2000 advising the respondents to consider the case of the applicants also for appointment as Staff Car Driver on

regular basis, alongwith other eligible candidates. This decision of the Tribunal was duly upheld by the Hon'ble Delhi High Court, in CWP 4128/2001, on 12.7.2001. The applicants were permitted to appear for the driving test for regular appointment but did not succeed. OA No. 2069/2000 filed by them has been dismissed by the Tribunal on 13.7.2001. Thereafter the applicants have learnt that the respondents have issued a requisition to the local Employment Exchange, for sponsoring the candidates for being appointed as Staff Car Drivers on daily wage basis. The applicants also filed representation in August 2001 which has not been considered.

4. During oral submissions Sh. Shrivastava, requested that it would be in the interest of justice that they are also considered for engagement as Staff Car Drivers on daily wage basis, in preference to freshers and juniors, keeping in mind their earlier experience.

5. In the above circumstances I dispose of this OA at the admission stage itself, without issuing notice to the respondents, with directions to respondents to consider the representation filed by the applicants in August 2001 also sympathetically keeping in mind their earlier experience with the respondents' organisation. A copy of this OA along with the order shall be sent to the respondents to take action in accordance with law. The applicants shall also forward a copy of this order, as a reminder to the representation already filed by them in August 2001.

(Govindan S. Tampi)  
Member (A)

Patwal/